

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 77/2025
(I.A. No(s).127/2025 & 126/2025)



IN THE MATTER OF:
KUNWAR KALI EDUCATIONAL TRUST
THROUGH AUTHORIZED REPRESENTATIVE

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(s)

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THROUGH COUNSEL

Bhanwar Pal Singh

BHANWAR PAL SINGH JADON
COUNSEL FOR RESPONDENT NO. 3
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DATE: 29.04.2025

PLACE: BIJNOR

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 77/2025
(I.A. No(s).127/2025 & 126/2025)**



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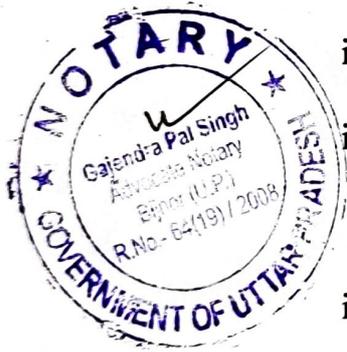
**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3, DISTRICT
MAGISTRATE, BIJNOR**

I, Jasjit Kaur, aged about 40 years, D/o Shri Parminder Singh, currently posted as District Magistrate, Bijnor, do hereby solemnly affirm and state as under:

1. That I, Jasjit Kaur, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That in the present Original Application a complaint has been made by the Applicant that adjacent to the college, construction of a factory by Respondent No. 5 M/s. EKAA Wood Works Foundation is in progress

without obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from the competent authority.

3. That the Deponent vide letter dated 16.04.2025 constituted a district level joint committee. The committee was directed by the Deponent to carry out investigation in the matter and submit a report of the joint investigation to the Deponent. The members of the district level joint committee included-



- i. Sub District Magistrate, Sadar, District-Bijnor
- ii. Deputy Commissioner Industry, District industries Promotion and Enterprise development Centre, Bijnor
- iii. Assistant Director of Factories (Labour Department), Bijnor
- iv. Regional Officer, U.P. Pollution Control Board, Bijnor

A copy of letter dated 16.04.2025 is annexed as **Annexure-1** of the joint committee report.

4. That the joint committee carried out the inspection dated 22.04.2025 of the factory and duly submitted the inspection report to the Deponent. The

observations made by the joint committee during the inspection are as follows:

- i. M/s Ekaa Woodworks Foundation (Latitude-29.396444, Longitude-78.187083) is situated at Khasra No.-160, Village-Alampur Dhapi, Nagina road, Tehsil and District-Bijnor. The land conversion of the above mentioned land has been made by competent authority i.e. S.D.M. Bijnor.

A copy of land conversion order by the SDM is annexed as **Annexure-2** of the joint committee report.

- ii. The final approval to M/s Ekaa Woodworks Foundation (SPV) for setting up of Common Facility Centre (CFC) in Bijnor (CFC Location Address-Alampur Dhapi, Nagina road, Bijnor, Uttar Pradesh) has issued by Department of industry and Enterprise Promotion vide letter no.-719/ODOP/CFC/54/2022-2023 Dated-20-12-2022.

A copy of the approval letter dated 20.12.2022 is annexed as **Annexure-3** of the joint committee report.

- iii. A letter dated 28.09.2024 has been sent by the Deputy Commissioner Industry, District industries Promotion and



Enterprise development Centre, Bijnor to the Regional Officer, U.P. Pollution Control Board, Bijnor, in reference of above letter UPPCB, Bijnor has issued letter no.-678/NOC-540/Bijnor-2024 dated-30-09-2024. The said unit falls under white category as per Central Pollution Control Board categorization of industries vide letter no.-CP-18/1/2023-IPC-VI-HO-CPCB-HO dated-12-02-2025 at Sl. No. 60.2. The white category unit is exempted of obtaining CTE and CTO from the UPPCB.



- iv. During inspection the industry was found to be under construction and packed machines were also found on the site. The said unit is being established adjacent to the college running by Kunwar Kali Educational Trust. The unit will be use wood as raw material for manufacturing of woodcraft products by using different type of machines.

The photographs of the site are annexed as **Annexure-4** of the joint committee report.

A copy of joint committee report dated 22.04.2025 is annexed herewith and marked as **ANNEXURE-1**.

5. That the conclusions given by the joint committee are:

- i. The monitoring of air and noise pollution could not be conducted due to unit was under construction.
- ii. A letter dated 22.04.2025 was produced by the unit before the joint committee during the inspection wherein it is mentioned that the unit will not be used for the process of wood seasoning and no any boiler will be installed. The unit will not use any chemical in the process.

A copy of letter dated 22.04.2025 is annexed as **Annexure-5** of the joint committee report.

- iii. In above- mentioned letter dated 22.04.2025 it is further mentioned that no industrial effluent will be generated from the industrial process, only domestic sewage will be generated in the unit, which will be treated through septic tank/soakpit.

6. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.



7. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified at Bijnor on this 29 day of April, 2025, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



Sworn before me on this 29 day of the April 2025
by K. Jasjit Kaur
who has been identified by self
who is personally known to me
whose signature (S) is/are here appended.


DEPONENT


Gajendra Pal Singh
NOTARY,
BINOR-246701 (U.P.)

Joint Inspection Report

In the matter of

Kunwar Kali Educational Trust Through Authorized

Representative

Versus

Union of India & Ors.

O. A. No. 77/2025

(I.A. Nos-127/2025 and 126/2025)

Hon'ble National Green Tribunal

(Order Date – 25-02-2025)

Inspection done by

(Joint Committee on dated 22-04-2025)

M. Hussain   

1- Background

2- Constitution of Joint Committee

3- Observation

4- Conclusion

M. Husain K.C. S. A.

1. Background:-

Hon'ble NGT, New Delhi has passed the order dated 25.02.2025 in the matter of Kunwar Kali Educational Trust Through Authorized Representative Versus Union of India & Ors. in O.A. No. 77/2025. The relevant paras of the order dated 25.02.2025 are reproduced below: -

1. In this original application, applicant- Kunwar Kali Educational Trust which is running a college in Village Alampur, Nagina Road, District Bijnor, Uttar Pradesh has made a complaint that adjacent to the college construction of a factory by respondent no.5- M/s. EKAA Wood Works Foundation is in progress without obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from the competent authority.
2. It is the further grievance of the applicant that mandatory environmental clearances have not been obtained by respondent no.5.
3. Applicant alleges that the factory which is being set up involves use of machinery, boiler for wood processing, grinding, treating, cleaning and manufacturing of wooden items including furniture, craft items and other wooden products.
4. Submission for Counsel for the applicant is that though complaints were made to the different authorities, no action has been taken.
5. Submission of Counsel for the applicant is that if the unit is set up adjacent to the college that will lead to pollution especially air and noise pollution affecting the environment. She further submits that a number of chemicals are used in the process which will lead to air and water pollution.
6. Issue notice to the respondents in OA and IA No. 126/2025 for filing their response by way of affidavit within four weeks.









7. Applicant is directed to serve the respondents and file the affidavit of service atleast one week before the next date of hearing. In addition, Applicant is permitted to serve the respondents by dasti notice.

8. I.A. No. 127/2025 has been filed by the applicant seeking exemption from filing typed/certified copies of the documents. On due consideration, IA No. 127/2025 is allowed.

9. Meanwhile, official respondents are directed to ensure that all the environmental norms are complied with by respondent no.5.

2. Constitution of Joint Committee:

In compliance of Hon'ble NGT order dated 25/02/2025 a Joint Committee was formed by District Magistrate, Bijnor vide letter No.-68/N-69/General-2025 dated 16-04-2025. Copy is annexed as **Annexure no.-01**.

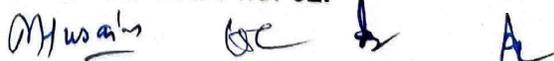
The members of the Committee are as follows-

1. Sub District Magistrate, Sadar, District-Bijnor.
2. Deputy Commissioner Industry, District industries Promotion and Enterprise development Centre, Bijnor.
3. Assistant Director of Factories (Labour Department), Bijnor.
4. Regional Officer, U.P. Pollution Control Board, Bijnor.

3- Observations:-

Inspection was carried out on dated 22-04-2025 by the joint committee. Detailed report is as follows:-

1. M/s Ekaa Woodworks Foundation, (Latitude-29.396444, Longitude-78.187083) is situated at Khasra No.-160, Village-Alampur Dhapi, Nagina road, Tehsil and District-Bijnor. The copy of land conversion document issued to the said unit by competent authority (S.D.M. Bijnor) is being annexed as **Annexure no.-02**.



- II. The final approval to M/s Ekaa Woodworks Foundation (SPV) for setting up of Common Facility Centre (CFC) in Bijnor (CFC Location Address-Alampur Dhapi, Nagina road, Bijnor, Uttar Pradesh) has issued by Department of Industry and Enterprise Promotion vide letter no.-719/ODOP/CFC/54/2022-2023 Dated-20-12-2022. Copy of approval letter is being annexed as **Annexure no.-03**.
- III. A letter dated-28.09.2024 sent by the Deputy Commissioner Industry, District industries Promotion and Enterprise development Centre, Bijnor to the Regional Officer, U.P. Pollution Control Board, Bijnor, in reference of above letter UPPCB, Bijnor has issued letter no.-678/NOC-540/Bijnor-2024 dated-30-09-2024. The said unit falls under white category as per Central Pollution Control Board categorization of industries vide letter no.-CP-18/1/2023-IPC-VI-HO-CPCB-HO dated-12-02-2025 at Sl. No.-60.2. The white category unit is exempted of obtaining CTE and CTO from the UPPCB.
- IV. During inspection the industry was found under construction and packed machines also found on the site. Photographs are annexed as **Annexure no.-04**. The said unit is being establish adjacent to the college running by Kunwar Kali Educational Trust. The unit will be use wood as raw material for manufacturing of woodcraft products by using different type of machines.

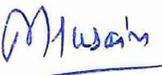
4. Conclusions:

- i. The monitoring of air and noise pollution could not be conducted due to unit was under construction.
- ii. A letter dated-22.04.2025 produced by the unit to the joint committee at the time of inspection, copy is being annexed as **Annexure no.-05**, in which mention that the unit will not be use process of wood seasoning and no any boiler will be install. The unit will not be use any chemical in the process.

M Husain *CE* *d* *A*

iii. In above letter dated-22.04.2025 has also mentioned that no industrial effluent will be generate from the industrial process, only domestic sewage will be generate in the unit, which will be treated through septic tank/soakpit.

Above report is being submitted for kind perusal and necessary action.

S. No.	Name	Designation	Signature
1	Avneesh Kumar	SDM, Sadar, District-Bijnor.	
2	Amit Singh	Deputy Commissioner Industry, District industries Promotion and Enterprise development Centre, Bijnor	
3	Surendra Bahadur	Assistant Director of Factories (Labour Department), Bijnor.	
4	Dr Umesh Chandra Shukla	Regional Officer, U.P. Pollution Control Board, Bijnor.	
5	Mahir Husain	Assistant Environment Engineer U.P. Pollution Control Board, Bijnor.	

-:कार्यालय आदेश:-

कृपया माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन OA No.-77/2025, (I.A. Nos.127/2025 & 126/2025), Kunwar Kali Educational Trust Through Authorized Representative Versus Union of India & Ors. में पारित आदेश दिनांक-25.02.2025 के सुसंगत अंश निम्नवत है:-

“ 1. In this original application, applicant- Kunwar Kali Educational Trust which is running a college in Village Alampur, Nagina Road, District Bijnor, Uttar Pradesh has made a complaint that adjacent to the college construction of a factory by respondent no.5-M/s. EKAA Wood Works Foundation is in progress without obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from the competent authority.

5. Submission of Counsel for the applicant is that if the unit is set up adjacent to the college that will lead to pollution especially air and noise pollution affecting the environment. She further submits that a number of chemicals are used in the process which will lead to air and water pollution.

6. Issue notice to the respondents in OA and IA No. 126/2025 for filing their response by way of affidavit within four weeks.

7. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing. In addition, Applicant is permitted to serve the respondents by dasti notice.

8. I.A. No. 127/2025 has been filed by the applicant seeking exemption from filing typed/certified copies of the documents. On due consideration, IA No. 127/2025 is allowed.

9. Meanwhile, official respondents are directed to ensure that all the environmental norms are complied with by respondent no.5.

10. List on 30.04.2025.

अतः प्रकरण की संयुक्त जांच हेतु जनपद स्तर पर निम्न अधिकारियों की समिति गठित करते हुये यह निर्देशित किया जाता है कि प्रकरण में जांच कर आख्या अगली नियत सुनवाई के दृष्टिगत संयुक्त जांच/कार्यवाही सम्बन्धी आख्या अधोहस्ताक्षरी को अविलम्ब प्रस्तुत करना सुनिश्चित करें, जिससे कि अनुपालन आख्या/ Factual Report मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में ससमय दाखिल करायी जा सकें।

1. उप जिलाधिकारी, सदर, जनपद-बिजनौर।
2. उपायुक्त, जिला उद्यम एवं प्रोत्साहन केन्द्र, बिजनौर।
3. सहायक निदेशक कारखाना, कारखाना (श्रम विभाग), बिजनौर।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर।

(जसजीत कौर)

जिलाधिकारी

बिजनौर

कार्यालय जिलाधिकारी, बिजनौर

पत्रांक- 68/N-69/जनरल-2025

दिनांक- 16-04-2025

प्रतिलिपि-निम्नलिखित को अनुपालनार्थ प्रेषित।

1. उप जिलाधिकारी, सदर, जनपद-बिजनौर।
2. उपायुक्त जिला उद्यम एवं प्रोत्साहन केन्द्र, बिजनौर।
3. सहायक निदेशक कारखाना, कारखाना (श्रम विभाग), बिजनौर।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर।

जिलाधिकारी

बिजनौर

आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : बिजनौर
वाद संख्या :- 2820/2022

कंप्यूटरीकृत वाद संख्या :- T202213160102820
ईका बुडवर्क्स फाउंडेशन द्वारा डायरेक्टर अश्वनी कुमार गर्ग बनाम सरकार
अन्तर्गत धारा :- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

छायाप्रति प्रमाणित



निर्णय

प्रस्तुत वाद की कार्यवाही वादी ईका बुडवर्क्स फाउंडेशन द्वारा डायरेक्टर अश्वनी कुमार गर्ग पुत्र श्री विजय कुमार गर्ग निवासी कामाख्या स्टील्स रोड बिजनौर परगना तहसील व जिला बिजनौर द्वारा प्रस्तुत प्रार्थना-पत्र अन्तर्गत धारा-80(2)उ0प्र0 राजस्व संहिता-2006 दिनांकित 09.06.2022 के आधार पर न्यायालय में प्रारम्भ हुई। प्रार्थना पत्र-आर0सी0 प्रपत्र-25 की जाँच तहसीलदार, बिजनौर से कराई गई। जांच आख्या प्राप्त होने के बाद दर्ज रजिस्टर किया गया।

तहसीलदार, बिजनौर की आख्या दिनांक 25.8.2022 में उल्लेख किया गया है कि राजस्व ग्राम आलमपुर धापी परगना तहसील व जिला बिजनौर की उद्धरण खतौनी 1425-1430फ0 के खाता सं0 59 के गाटा सं0 160 रकबा 1.402है0 में से 0.405है0 (बकदर भाग) लगान 11.24 पैसे के ईका बुडवर्क्स फाउंडेशन द्वारा डायरेक्टर अश्वनी कुमार गर्ग पुत्र श्री विजय कुमार गर्ग निवासी कामाख्या स्टील्स रोड बिजनौर परगना तहसील व जिला बिजनौर संकमणीय भूमिधर है। उक्त भूमि को आबादी बनाने में प्रयोग करने के लिए धारा 80(2) के अन्तर्गत अकृषिक घोषित कराने की प्रार्थना की है। उक्त भूमि धारा 132 अब नई धारा 77 से बाधित नहीं है। उक्त आराजी में कृषि कार्य, बागवानी, कुक्कुट पालन, मत्स्य पालन नहीं हो रहा है। चारो ओर चाहरदीवारी करके अकृषिक कार्यों में उपयोग की जा रही है। आवेदक द्वारा इस आशय का शपथ पत्र प्रस्तुत किया गया है कि प्रश्नगत भूमि पर उनके द्वारा कोई ऐसा कार्य नहीं किया जायेगा जिससे कि सार्वजनिक व्यवस्था, स्वास्थ्य, सुरक्षा पर प्रतिकूल प्रभाव पड़ने की सम्भावना हो। आवेदक के हस्ताक्षरयुक्त हलफनामे संलग्न है। अन्त में तहसीलदार बिजनौर द्वारा प्रश्नगत भूमि के फोटोग्राफस हल्का लेखपाल से प्रमाणित संलग्न करते हुए उ0प्र0 राजस्व संहिता 2006 की धारा-80(2) के अन्तर्गत अकृषिक भूमि घोषित करने हेतु आख्या संस्तुति सहित न्यायालय को प्रस्तुत की गयी।

नियत दिनांक पर वादी के अधिवक्ता उपस्थित हैं। मेरे द्वारा पत्रावली में उपलब्ध आर0सी0 प्रपत्र-25, वादी के प्रार्थना पत्र दिनांक 09.06.2022 मय नक्शा नजरी उपरोक्त वर्णित गाटा संख्या, शपथ पत्र, ग्राम आलमपुर धापी परगना तहसील व जिला बिजनौर के उपरोक्त खसरा नम्बर के आकार पत्र-41 व 45 का भली-भांति अवलोकन किया गया। उप निबन्धक बिजनौर की आख्या दिनांक 05.7.2022 के अनुसार प्रार्थी के द्वारा प्रश्नगत सम्पत्ति के सर्किल रेट के अनुसार आंगणित मूल्यांकन का एक प्रतिशत अंकन 18,410 (सौलह हजार चार सौ दस रु) घालान सं0 जी0 जी0 00034 दिनांक 16.07.2022 से निर्धारित लेखाशीर्षक में जमा कर दिया गया है एवं इतनी ही धनराशि के स्टाम्प न्यायिक भी प्रस्तुत किये गये हैं। अतः उक्त भूमि को धारा 80(2)उ0 प्र0 राजस्व संहिता-2006 के अन्तर्गत अकृषिक प्रयोग हेतु घोषित किया जाना उचित प्रतीत होता है।

आदेश

उपरोक्त विवेचना के आधार पर तहसीलदार बिजनौर की आख्या दिनांक 25.8.2022 मय प्रार्थना पत्र आर0सी0 प्रपत्र-25 अन्तर्गत धारा 80(2)उ0प्र0 राजस्व संहिता-2006 स्वीकार किये जाते हैं। भूमि स्थित ग्राम आलमपुर धापी परगना तहसील व जिला बिजनौर की उद्धरण खतौनी 1425-1430फ0 के खाता सं0 59 के गाटा सं0 160 रकबा 1.402है0 में से 0.405है0 (बकदर भाग) लगान 11.24 पैसे मूिम को धारा 80(2)उ0प्र0 राजस्व संहिता-2006 में उल्लिखित शर्तों के अधीन अकृषिक प्रयोग हेतु घोषित किया जाता है। तहसीलदार बिजनौर की आख्या दिनांक 25.8.2022 मय नजरी नक्शा आदेश का अंग रहेगी। आदेश की एक प्रति तहसीलदार बिजनौर को राजस्व अभिलेखों में प्रविष्टि हेतु तथा एक प्रति उप-निबन्धक बिजनौर को आवश्यक कार्यवाही हेतु भेजी जाये। बाद आवश्यक कार्यवाही पत्रावली दाखिल दफतर की जाये।

दिनांक 07.07.2022

- 1- नकल न्यायालय को 623
- 2- नकल देने वाले को दाक अश्वनी कुमार (मोहित कुमार)
- 3- प्रार्थना पत्र धारा वि० 28-7-22 उपजिलाधिकारी, बिजनौर।
- 4- नकल न्यायालय को दि० 28-7-22
- 5- नकल न्यायालय को दि० 28-7-22
- 6- न्याय की धनराशि ... 13,000/-
- 7- नकल की पृष्ठ संख्या 1/1



उद्योग एवं उद्यम प्रोत्साहन निदेशालय, उ०प्र०
(ओ०डी०ओ०पी० प्रकोष्ठ, उत्तर प्रदेश)

निर्यात भवन, प्रथम तल, 8 कैन्ट रोड, कैसरबाग, लखनऊ 226001

टेली/फैक्स+ :91-0522 2616313.

E-mail – odopcell@gmail.com

Website: <http://www.odopup.in>

पत्रांक:- 719 /ओ०डी०ओ०पी०/सी०एफ०सी०/54/2022-23

दिनांक-20/12/22

To,

Deputy Commissioner (Industries)
District Industries & Enterprise Promotion Centre (DIEPC)
Bijnor, Uttar Pradesh.

Subject: Final Approval to Ekaa Woodworks Foundation (SPV) for setting up of Common Facility Centre (CFC) in Bijnor, Uttar Pradesh under ODOP CFC Scheme.

This is to hereby inform you that the final approval to Ekaa Woodworks Foundation (SPV) for setting up of Common Facility Centre (CFC) in Bijnor, (CFC location address-Vill. Alampur Dhapi, Nagina Road Post-Bijnor head office, Pin-246701), Uttar Pradesh has been provided in the State Level Steering Committee (SLSC) meeting, dated 17.05.2022, subject to fulfilment of the scheme guidelines issued vide GO No. -1095/18-4-2018-18(विद्युत)/17टी०सी०-III, dated 6th November 2018.

- DC – DIEPC will be the Implementing Agency (IA) for the project. The GoUP grant-in-aid for setting up of the CFC will be released to joint escrow account of the Special Purpose Vehicle (SPV) and DC-DIEPC. The day-to-day activities, running and maintenance of the CFC will be the responsibility of Ekaa Woodworks Foundation (SPV), an SPV constituted for setting up, operating, and maintaining this CFC.
- IA and SPV shall also comply with the terms & conditions of the SIDBI Appraisal Report.
- IA shall ensure that CFC should start functioning within a period of 2 years from the date of issue of this letter (As per Project Implementation Schedule – Annexure 1). Further time extension, if needed, would be granted by the SLSC for a period of six months based on the justification provided by IA and SPV, subject to condition that there would be a reduction of 10% of GoUP share and the same must be borne by the SPV as an additional contribution.
- The component wise breakup of the project cost is given below: -

Sl. No	Particulars	Total Cost (In Lakhs)
A	Building & Other Civil Works	251.62
B	Plant and machinery with Erection/ Installation charges	
	a. Indigenous	615.93
	b. Import	-

Sl. No	Particulars	Total Cost (In Lakhs)
C	Land ¹	74.20
D	Technical consultancy fee @1% ²	-
E	Miscellaneous fixed assets	5.52
F	Preliminary expenses	22.64
G	Provision for contingencies	
	a. Buildings (1%)	2.52
	b. Plant & Machinery (2%)	12.32
	c. Other fixed assets (5%)	0.28
H	Working capital	10.88
	Total	995.91

6. The project cost i.e., Rs.995.91 lakh be shared as follows: -

S No.	Particulars of means of finance	Amount (Rs. in lakhs)
(i)	Govt. of Uttar Pradesh contribution	896.32
(ii)	SPV Contribution	99.59
	Total	995.91

7. The CFC will have following facilities:

- Wood Seasoning and Chemical Treatment Plant
- Advance Toolroom

8. The following are the expected outcomes of the CFC:

Technology	Cluster Export
<i>Since the CFC will have technology enabled production through the use of modern machines, it will result in product diversification and better finishing of the product</i>	<i>Exports would increase from INR 115 Crore to INR 172 Crore over span of 5 years</i>
Outcomes	
Employment	Turnover
<i>The Employment ratio in the area will increase as such it will result in economic boost.</i>	<i>Cluster Turnover shall increase by 1.5 times i.e. from INR 145.6 Crore to INR 220 Crore over the span of 5 years.</i>

9. Escalation in the cost of project above the sanctioned amount, due to any reason, shall be borne by the SPV. The State Government shall not accept any financial liability arising out of operation of CFC.

10. One official from State Govt. should be represented in the Management Committee / Governing Council/any controlling body of SPV to ensure smooth implementation and functioning of CFC as per Government Order No.1095/18-4-2018-18(विद्युत)/17टी0सी0-III, dated 6th November 2018.

11. The other terms and conditions of the approval for release of funds are as under: -
- A. The purchase of machinery and equipment will be made as per extant Financial Rules of GoUP and purchase provisions contained in CVC guidelines through a Purchase Committee consisting of IA, SPV, technical experts (if required) and finance/accounts officer nominated by the District Magistrate concerned and any other such officer as felt necessary.
 - B. State Government may release their share in instalments, approximately in the ratio 40:30:30. The following conditions must be completed by the SPV before release of funds from the state government.
 - I. Upfront contribution by SPV in the dedicated escrow account and furnish a bank certificate. The SPV must submit utilisation certificate for amount already released as grant-in-aid duly verified by statutory auditors, during submission of request for release of the subsequent instalment. Interest accrued, if any, on unutilised funds shall be adjusted against the last and final disbursement under the scheme.
 - II. Confirmation from IA that the necessary infrastructure (building etc.) including adequate electricity load sanction, water connection for installation of machinery and equipment, would be ready by the time the machines are received at site.
 - III. Purchase Committee has finalized the list of plant and machinery to be procured at its lowest value as per extant rules.
 - IV. Implementing Agency should ensure the procurement of plant and machinery is being made strictly as per the extant Financial Rules of GoUP.
 - V. Original bipartite Agreement between IA (as representative of the state government) & SPV.
 - C. The IA should submit quarterly progress reports to ODOP Cell (Nodal Cell), clearly mentioning achievement of the milestones as per timelines mentioned in the project implementation schedule. Once the CFC is completed and commercial operations have commenced, the SPV should submit quarterly progress report to ODOP Cell (Nodal Cell) through IA.
 - D. The facilities of CFC must be made available to all the shareholders/members of the SPV, existing units in the cluster and also to those enterprises who would be set up in future.
 - E. IA & the SPV should have a joint escrow account for the purpose of setting up of the CFC. The funds from the Government of Uttar Pradesh shall be released in the said account only. No diversion of funds shall be allowed.
 - F. IA should ensure that the SPV has made available required suitable land for the project with clear title in the name of the SPV or on a lease of fairly long period (minimum 15 years) free of all encumbrances and charges within a week of receipt of the 1st instalment of grant-in-aid.

- G. IA should ensure that the SPV has utilised its contribution fully before utilizing GoUP share.
- H. The accounts of the SPV shall be open for inspection by the sanctioning authority and government audit authorities.
- I. IA & SPV should certify that the SPV has not applied for or availed of grant-in-aid for the same purpose/activity from any other Ministries/Departments of Government of India or the State Government.
- J. The profits shall be ploughed back to the Reserve & Surplus Account of the SPV for future use/expansion and not for any dividends.
- K. SPV shall obtain Consent/No Objection Certificate from State Pollution Control Board wherever necessary.
- L. IA & SPV shall furnish an Audited Statement of Accounts of the financial year before 1st of April every year till the completion of project.
- M. IA & SPV would adhere to GFR/CVC relevant guidelines while selecting implementing Partner agencies and in course of forwarding / implementing the project.
- N. SPV will only be able to utilise the GoUP grant once SPV's own contribution has been fully utilised as per GO No.1095/18-4-2018-18(विविध)/17टी0सी0-III, dated 6th November 2018.
12. IA should ensure appraisal of Estimates/DPR of Civil work involved in project will be technically approved by a competent authority of the Public Works Department (PWD).
13. SPV should follow environment friendly practices in the CFC to meet the objectives of Swachh Bharat Abhiyaan.
14. The DC-DIEPC will submit completion report to the ODOP Cell (Nodal Cell) after the CFC is established and becomes operational.
15. Machinery finalized at the time of final approval can be considered for change only after the approval of ODOP SLSC as constituted under the Government Order No. 506/18-4-2018-18 (विविध)/17 टी०सी० दिनांक - 23 मई, 2018 though this practice must not be a norm.
16. List of Plant and Machinery for CFC proposed by Ekaa Woodworks Foundation (SPV) in Bijnor, (CFC location address- Vill. Alampur Dhapi - Nagina Road, Post-Bijnor head office, Pin-246701), Uttar Pradesh

S. No	Items	Qty.
1	Timber Kiln Dryer 500 CFT	4
2	Timber Kiln Dryer 1000 CFT	4
3	Timber Kiln Dryer 2000 CFT	1
4	Chemical Treatment Plant 225 CFT	2
5	Chemical Mixing Tank With 2 Hp M S & Pipe And Valve	2
6	CTP Trolley - 3ft X 7ft X 4 Inches	8

S. No	Items	Qty.
24	Rectangular Tenoner	1
25	Oscillation Mortiser	1
26	Dovetailer	1
27	Edge Bander	1
28	Hot Press	1
29	Oscillating Belt Edge Sander	1

S. No.	Items	Qty.
7	Effluent Treatment Plant (Etp)	1
8	Mother Trolley- 6ft X 8ft X 6Inches	2
9	Track- Parallel Line	1
10	Erection And Commission Charges	1
11	Auto Double Side Planer	1
12	Straight Line Rip Saw Machine	2
13	Hydarulic Clamp Carrier	2
14	Auto. Glue Spreader	1
15	Sliding Table Saw	1
16	Sliding Panel Saw	1
17	Knife Planer/Sander	1
18	Tilting Spindle Shaper W / Sliding Table	1
19	High Speed Router	1
20	CNC Router	1
21	Laser Engraving Cutting Machine	1
22	Three Head Multi-Drill Boring Machine	1
23	Band Saw	1

S. No	Items	Qty.
30	Pneumatic Cross Cut-Off Saw	1
31	Multi Blade Rip Saw	1
32	Double Face Glue Spreader	1
33	Semi-Auto. Finger Joint Line With Auto Rotary Table	1
34	Tools	1
35	Dust Collector (Air Pollution Control System)	3
36	Packing Machine	1
37	Chain Conveyor	1
38	Stamping Machine	1
39	Needle Large Wood Machine Complete Set	3
40	Needle Top & Bottom Machine Complete Set	3
41	Needle Compound Feed Machine Set	3
42	Boiler 1000 Kg/Hr	1
43	Compressed Air System	1
44	Genset	1
45	Transformer & System Panelling & Wiring	1

Enclosures: Annexure 1

(Kritika Sharma)
Additional Commissioner Industries
Directorate of Industries and Enterprise
Promotion

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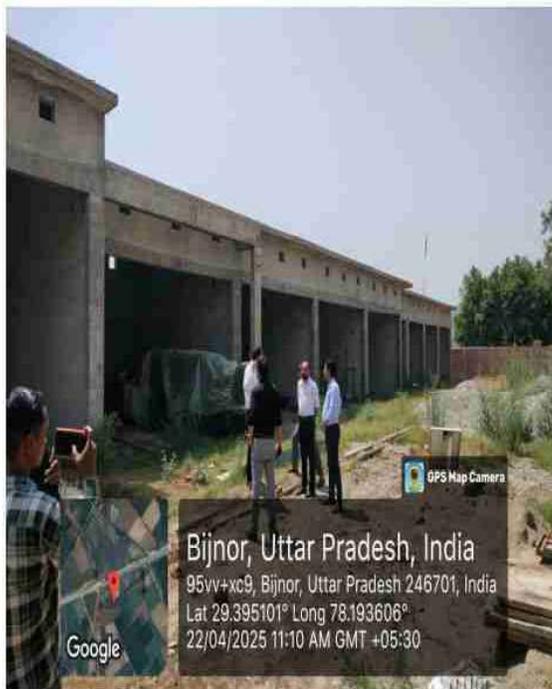
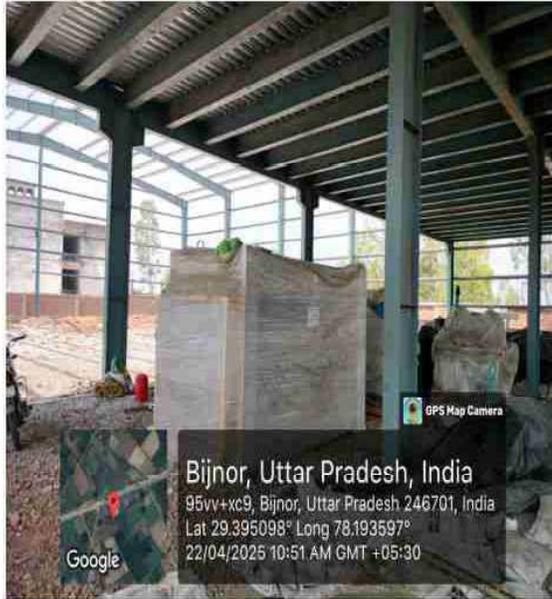
Date: 20/12/22

- I. Additional Chief Secretary, Department of MSME & Export Promotion, Anubhag - 4, Government of Uttar Pradesh, Lucknow
- II. Director, Ekaa Woodworks Foundation (Bijnor)
- III. Joint Commissioner Industries, Moradabad Division, Moradabad
- IV. District Magistrate, Bijnor
- V. MD, UPSIC, Kanpur

(Kritika Sharma)
Additional Commissioner Industries
Directorate of Industries and Enterprise
Promotion

Photographs during Joint Inspection dated 22.04.2025 in the Matter of O.A. NO.-77/2025 Kunwar Kali Educational Trust Through Authorized Representative Versus Union of India & Ors.

- M/s Ekaa Woodworks Foundation, Khasra No.-160, Village-Alampur Dhapi, Nagina road, Tehsil and District-Bijnor.



**Photographs during Joint Inspection dated 22.04.2025 in the Matter of O.A. NO.-
77/2025 Kunwar Kali Educational Trust Through Authorized Representative
Versus Union of India & Ors.**

- College running by Kunwar Kali Educational Trust, Village-Alampur Dhapi, Nagina road, Tehsil and District-Bijnor.



EKAA WOODWORKS FOUNDATION

Vill. AlampurDhapi,
Nagina Road,
Bijnor (U.P.)
PIN-246701

CIN: U85300UP2020NPL136399
GST: 09AAGCE1439C1ZX
Mob. No: +91- 9690355555
Email- ekaawoodworksfoundation@gmail.com

पत्रांक संख्या-05/एकावुडवर्क्स/सी०एफ०सी०/2025-26

दिनांक: 22/04/2025

सेवा में,
श्रीमान उपजिलाधिकारी जी
बिजनौर

विषय: एका वूडवर्क्स फाउंडेशन बिजनौर द्वारा स्थापित की जा रही योजना का विवरण।

महोदय,
आपको अवगत कराना है की राज्य सरकार की औद्योगिक विकास मिशन के अंतर्गत संचालित योजना ODOP के अंतर्गत उद्योग एका वूडवर्क्स फाउंडेशन, को खसरा नंबर 160, ग्राम आलमपुर धापी, नगीना रोड, बिजनौर पर राज्य सरकार विभाग - उद्योग एवं उधम प्रोत्साहन निदेशालय उत्तर प्रदेश के पत्रांक संख्या 719/ओ०डी०ओ०पी०/सी०एफ०सी०/54/2022 -23 द्वारा स्थापित करने की स्वीकृति प्रदान की गयी है।

उक्त परियोजना के अंतर्गत काष्ठ कला से निर्मित वस्तुओ का उत्पादन किया जायेगा तथा उद्योग में होने वाली औद्योगिक प्रक्रिया से किसी भी प्रकार का कोई जल उत्प्रवाह उत्पन्न नहीं किया जायेगा उद्योग में जल का प्रयोग मात्र घरेलू उपयोग हेतु किया जायगा घरेलू प्रक्रिया से निकलने वाले जल उत्प्रवाह को सेप्टिक टैंक / सोकपिट के माध्यम से निस्तारित किया जायगा।

उद्योग में बॉयलर की स्थापना नहीं की जायगी तथा उद्योग में वुड सीज़निंग का कार्य नहीं किया जायगा तथा उद्योग में जिन मशीनरी का उपयोग किया जायगा उनकी लिस्ट एवं प्रोसेस फ्लो चार्ट इस पत्र के साथ सल्लन है उद्योग में 9 कमरे बने है जिनका उपयोग कच्ची लकड़ी/ उत्पाद रखने में किया जायगा।

उद्योग में किसी भी प्रकार के रसायन (Camical) का प्रयोग नहीं किया जायगा अतः उद्योग, औद्योगिक प्रक्रिया द्वारा किसी भी प्रकार का कोई प्रदूषण कारी तत्व उत्पन्न नहीं करेगा।

भवदीय
वास्ते एका वुडवर्क्स फाउंडेशन
For EKAA WOODWORKS FOUNDATION

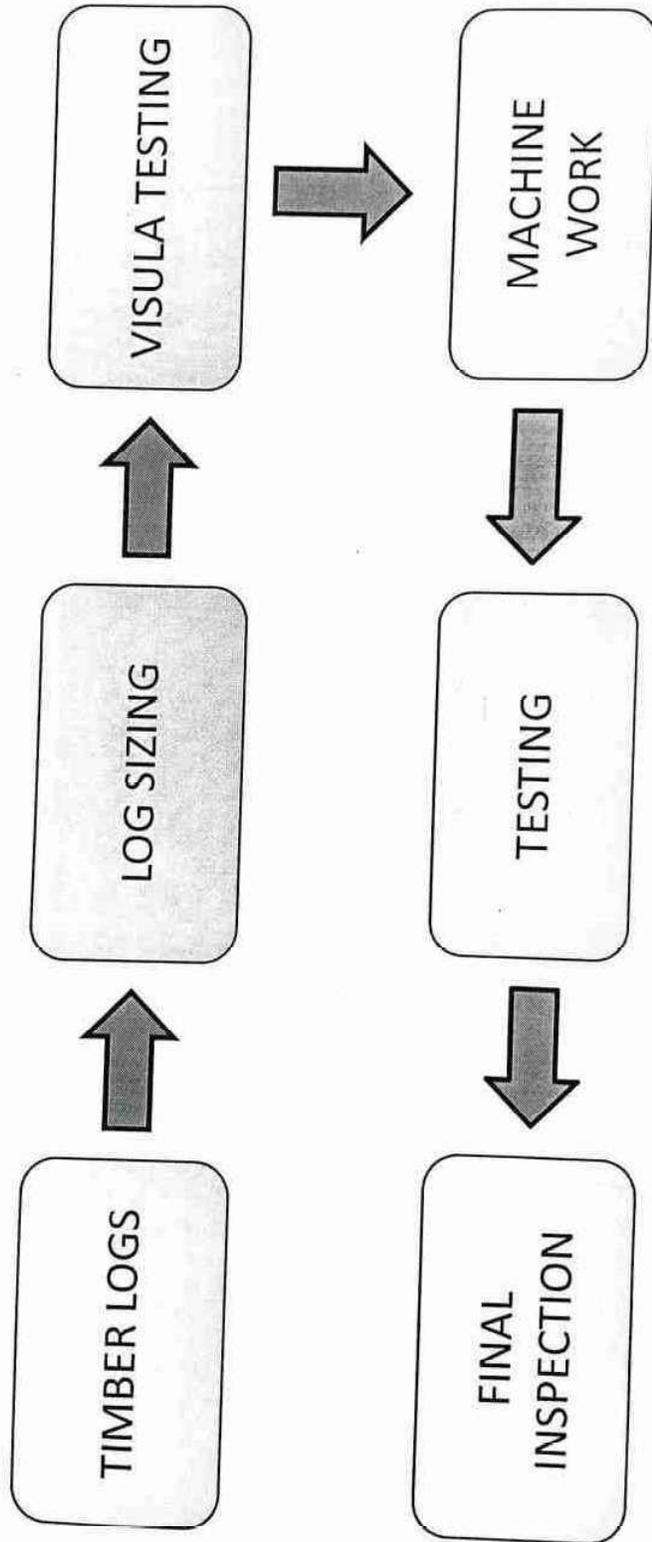
निनी

DIRECTOR

(निदेशक)

प्रतिलिपि :- श्रीमान उपायुक्त उद्योग, जिला उद्योग प्रोत्साहन एवं उद्यमिता विकास केंद्र, बिजनौर
श्रीमान क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर

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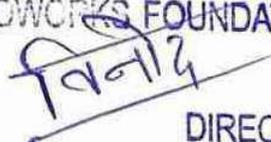


FOTEKAA WOODWORKS FOUNDATION
19912
DIRECTOR

List of Machinery

1. AUTO DOUBLE SURFACE PLANER
2. STRAIGHT LINE RIP SAW
3. HYDRAULIC CLAMP CARRIER
4. AUTO GLUE SPREADER
5. SLIDING TABLE SAW
6. SLIDING PANEL SAW
7. SPIRAL CUTTER HEAD PLANER SANDER
8. TILTING SPINDLE SHAPER
9. SLIDING HEAD ROUTER
10. CNC ROUTER
11. THREE HEAD BORING MACHINE
12. BAND SAW
13. RECTANGULAR TENONER
14. OSCILLATION MORTISER
15. CNC DOVETAIL TENONER
16. AUTOMATIC EDGE BANDING MACHINE
17. HOT PRESS MACHINE
18. OSCILLATING BELT EDGE SANDER
19. PNEUMATIC CROSS CUT OFF SAW
20. MULTI-BLADE RIP SAW
21. DOUBLE FACE GLUE SPREADER
22. LASER ENGRAVING CUTTING MACHINE
23. FINGER JOINT MACHINE

For Ekaa Woodworks Foundation
For EKA WOODWORKS FOUNDATION



(Director)

DIRECTOR